"रैंड टेप काजेज 1,600 करोड़ फोरेक्स लॉस" शीर्थक वाला समाचार

898. डा. जिनेन्द्र कुमार जैन: श्री बलराम सिंह यादव:

क्या **वाणिज्य मं**ही यह बताने की कृषा करेंगे कि .

- (क) क्या सरकार का ध्यान कोटा, बबराला और शाहजहापर के गैस ५२ आधारित तीन परियोजनाओं के निष्पादन में फि म के संबंध में दिनाक 4 दिसम्बर्ग 1990 के 'द हिन्दुस्तान टाइम्स' में 'रेट टेप काजेज 1,600 करोरस फ़ोरेक्स लास'' शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है,
- (ख) क्या इसके लिए सरकारी ग्रिध-कारियो की ग्रोर से बरती गई उपेक्षा जिम्मेदार है, ग्रीर
- (ग) यदि हा, तो दोबी गिधि गरियो के विद्व क्या कार्रवाई की गई है ?

चाणिज्य मंद्रालय में उप मंद्री (श्री शान्ति लाल पुरुषोत्तम दास पटेल) : (क्र) जी हा ।

(छ) स्रोर (ग) समाचार मे यह स्रारोप लगाया गया है कि कोटा, बबराला स्रोर भाहजहापुर में गैस पर प्राधारित तीत परियोजनास्रो के निष्णादन ने जिल्क का कारण परियोजना—कार्यान्यन के महत्तपूर्ण क्षेत्र में गरकार का समफल हो जाना है। यह सही नही है, दयोकि ये परियोजनाए िभिन्त कारणों से देर से शुरू हुई थी स्रोर केवल सरकार पर ही भारोजनहीं लगाया जा सकता। सन सरकार का मर्गचारियों पर लापरवाही व्यस्तने का जो स्रारोप लगाया गया है उनके संबध में जाच पडताल करने की कोई पारुष्यकता नहीं है।

Writing off of a loan of Rs 4.64 crores availed of by the Keraja Land Development Board

899 SHRI N E BALARAM Will the Minister of FINANCE be pleased to state

(a) whether the Kerala Government has requested the Central Government

to write off a loan of Rs 4.64 crores availed of by the Kerala Land Development Board (KLDB) on behalf of about 23,000 small farmers of Kuttanad from the State Bank of India for the construction of a dam in 1986, and

(b) If so, what are the details thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE FINANCE MINISTRY OF AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI D!GVIJAY SINGH) (b) Yes, Sir. A proposal was received from the State Government of Kerala regarding waiver of loans taken by the farmers under Kuttanad Development Project implemented by the Kerala Land Development Corporation Agricultural and Rural Debt Relief (ARDR) Scheme formulated by the Government of India and the State Governments cover loans provided by to individuals, directly by the public sector banks, regional rural banks and cooperatives only Loans provided in directly through institutions/corporations like Kerala Land Development Corporation are outside the purview of the scheme

Import of machinery by Pepsi Foods

900 SHRI CHATURANAN MISHRA Will the Minister of FINANCE be pleased to state

- (a) whether it is a fact that Pepsi Foods imported machinery for making potato chips from a company called Crunch barrel Inc Dallas, Texas, USA.
- (b) whether it is also a fact that there is substantial over-involving,
- (c) whether it is also a fact that the Enforcement Directorate has information from the Dallas County, Texas, USA dated 26th September, 1990 that Crunch Barrel Inc Dallas, Texas does not exist; and

(d) 11 the answers to parts (a), (b) and (c) be in the affirmative, what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI 1) IGVIJAY SINGH) It is a fact that M/s Pepsi Foods Pvt Ltd., had impurted machinery from U.S.A. through M/s Crunch Barrel Foods Inc., Dalias, Texas, U.S.A.

(b) to (d) The investigations regarding the alleged over-invoicing and regarding M/s. Crunch Barrel Foods Inc have been initiated by Directorate of Enforcement

Nayak Committee on Currency Management appointed by RBI

901 SHRI ASHIS SEN Will the Minister of FINANCE be pleased to state

- (a) whether it is a fact that the Reserve Bank of India has appointed a Committee called Nayak Committee to go into the question of currency management.
- (b) if so, when the Committee submitted its report, and
- (c) what are the details of the recommendations made by the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) (a) Yes, Sir

- (b) The Committee submitted its report on 30th September, 1989
- (b) The major recommendations of the Committee are —
- (1) To contain the number of notes in circulation by colonizing

- Re. 1, Rs 2 and Rs 5 denomination notes
 - deliberation of currency by avoiding cross movement and ensuring distribution of load by establishment of a network of currency transit centres.
- (3) To streamline the existing handling and processing of notes by eliminating unproductive and repetitive procedures, and
 - (4) To provide a good working environment so as to motivate the employees working in Cash Departments of Banks.

Fiscal benefits to Lijjat Pappad Mahila Udyog

902 SHRI M. VINCENT. Will the Minister of FINANCE be pleased to state

- (a) whether it is a fact that Lijjat Pappad Mahila Udyog is covered by the Khadi and Village Industries Commission,
- (b) whether fiscal benefits are extended to KVIC products like synthetic detergents (powders and cakes), and
- (c) if so, whether Government will consider extending such fiscal benefits, viz, excise and sales tax exemption to the organisation so as to promote economic well-being of the ruial poor women working for the Lijjat Pappad Mahila Udyog?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) (a) Yes, Sir

(b) and (c) In terms of notification No 88/88-Central Excises, dated 1st March, 1988, Government has given full